

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCOT ROAD, BOMBAY 1

O.A. NO. 208/87

AMAR NATH BHUTANI

..Applicant

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, Vice Chairman  
Hon. Shri R. Rangarajan, Member(A)

Appearance:

Mr. G.S.Walia  
Counsel for the applicant

Mr. A I Bhatkar for Mr. M I Sethna

Counsel for the respondents

ORAL JUDGMENT:  
(Per: M.S.Deshpande, Vice Chairman)

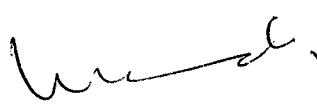
DATED: 1.9.94

Taken up on Board at the request of the counsel.

What has been challenged by this petition is the ACR for the years 1985-86. Thereafter the applicant has received promotions. Shri Walia, learned counsel for the applicant states that the applicant has not been prejudiced on account of that adverse ACR and that no junior to the applicant has been promoted. In view of this the applicant does not wish to press the application.

It is disposed of as withdrawn.

  
(R. Rangarajan)  
Member(A)

  
(M.S. Deshpande)  
Vice Chairman